[डा० राम मनोहर लोहिया]

अधिक है । मैंने बहुत सोचा विचारा है । वह तीन सौ सैंकड़ा तो है ही । अगर वित्तीय मामलों में असावधानी होगी या ईमानदारी की कमी होगी, तो फिर राज्य नहीं चल सकता है, राज्य ख़त्म हो जाता है । इस लिए जब आप वित्त मंत्री को अपना बयान सदन-पटल पर रखने का मौका देते हैं और मुझसे यह मौका छीन लेते हैं, तो आख़िर आप किस नियम के अनुसार चल रहे हैं ?

Mr. Speaker: After all, there are a number of papers being laid on the Table of the House. If you want every thing to be read out and then a discussion on it started, I do not know whether we will be able to do any thing at all in this House today, because a number of papers are there to be laid on the Table of the House. You are pointing out some mistakes to the Deputy Prime Minister, Mr. Morarji Desai, form your point of view, and he is also replying to you, and he is laying it on the Table of the House. If through correspondence you can do it, it is all right. Or else, you can raise it next time, but not now.

डा० राम मनोहर लोहिया : आप अध्यक्ष के निदेश 115 को तो देखिये ।

Mr. Speaker: But it is not put in the agenda. Adhyakah has got so much of power but it cannot all be used.

डा० राम मनोहर लोहिया : यह बिल्कुल साफ़ तौर से फ़ैसला हो चुका है कि जब किसी सदस्य ने किसी मंत्री के बयान में कोई ग़लती बताई हो तब अकेला मंत्री ही उस पर बयान नहीं कर सकता है । यह बिल्कुल निश्चित नियम रहा है । तो फिर केवल वित्त मंत्री ही अपना बयान कैसे कर सकते हैं ? इस सदन में दोनों तरफ का बयान आना चाहिए । आपने अकेले श्री देसाई को बयान करने की अनुमति देकर पुराने नियमों को तोड़ा है । अध्यक्ष के निदेश 115 के अनुसार आप यह नहीं कर सकते हैं ।

Mr. Speaker: It has been done a number of times.

Shri Morarji Desai: May I submit that I have laid the statement on the Table at the request of Dr. Lohia. I would not have put it if he had not requested me to put a statement before the House. It is not right to say that I am taking away his right.

डा० राम मनोहर लोहिया : हां तो फिर मेरा जवाब भी तो होना चाहिए ।

श्री मधु लिमये (मुंगेर) : अब अध्यक्ष महोदय मेरा व्यववस्था का प्रश्न सुनिए । . . . (व्यवधान) . . .

C'NTRAL BOILERS BOARD (NOMINATION OF MEMBERS) RULES, AND ANNUAL REPORT OF HINDUSTAN CABLES LIMITED, BURDWAN

The Minister of State in the Ministry of Industrial Development and Company Affairs (Shri Raghunath Reddi): I beg to lay on the Table—

(1) A copy of the Central Boilers Board (Nomination of Members) Rules, 1967, published in Notifiation No. G.S.R. 1094 in Gazette of India dated the 22nd July, 1967, under sub-section (2) of section 28A of the Indian Boilers Act, 1923. [*Placed in Library. See* No. LT-1443/67.]

(2) A copy of the Annual Report of the Hindustan Cables Limited, Burdwan, for the year 1965-66 along with the—

(i) Audited Accounts and the comments of the Comptroller and Auditor General thereon under sub-section (1) of section 619A of the Companies Act, 1956.

(ii) Review by the Government on the working of the above Company. [*Placed in Library. See* No. LT-1444/67.]